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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO. 760 of 1993

DATE OF JUDGMENT: 10th September, 1993.

BETWEEN:

Mr. Nazeer Hussain ..

Applicant

AND,

1. The Sub-Divisional Inspector of  
Post Offices,  
Kamareddy,  
Nizamabad District.

2. The Sr. Superintendent of Post Offices,  
Nizamabad Division,  
Nizamabad.

3. The Postmaster General,  
Andhra Pradesh Circle,  
Hyderabad-1. ..

Respondents

HEARD:

COUNSEL FOR THE APPLICANT: Mr. V. Venkataramana, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.V. Ramana, Addl. CGSC

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI P.T. THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(As per Hon'ble Shri P.T. Thiruvengadam, Member (Admn.))

The applicant's father was working as Branch Post Master, Korpol Village, Lingampet Mandal, Nizamabad District for 28 years and died while in service on 12.3.1987. On 13.3.1987, the applicant submitted the application for compa-

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ssionate appointment. This request was not considered and the respondent had replied on 16.11.1992 stating that the matter was being looked into. As there was delay in his appointment, the applicant filed OA 127/93 which was disposed of by this Bench on 17.2.1993 with a direction to ~~xxxxxxxxxxxxxx~~ dispose of the representation of the applicant.

2. In the light of the directions in OA 127/93, the 2nd respondent passed the impugned order dated 16.3.1993 rejecting the claim of the applicant for compassionate appointment for the following reasons:-

That he is in possession of the assets as below:-

- a) A house at Lingampet
- b) 0-21 Guntas land at Mangaram Village.
- c) 4 acres 24 $\frac{1}{2}$  Guntas land and 20 Mango trees at Lingampet; and
- d) that he is doing private medical practice in the village.

3. The applicant in his rejoinder has pleaded that the house at Lingampet is ~~xxxxx~~ estimated at Rs.5760/- only by the Panchayat, The land 0-21 Guntas at Mangaram Village is also valued at Rs.6000/- by the revenue authorites and that he had disposed of the ~~xxxxx~~ land to the extent of 4 acres and 24 $\frac{1}{2}$  Guntas with mango trees in September 1987 to meet the expenses for the marriage of his sister. He further alleged that he has been working as an Attendant under a Compounder (Unani) and he is earning Rs.100/- per month. In these circumstances, he again pleaded for re-consideration of the rejection of the letter issued by the authorities.

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4. It is not possible for this Tribunal to go into the above allegations of the applicant in the rejoinder. We deem it fit and proper to direct the respondents to re-consider the case of the applicant in the light of the pleadings made in the rejoinder. Till this matter is re-considered after making necessary inquiries, the post of EDD Agent at Lingampet should not be filled up.

5. The OA is ordered accordingly. No costs.

P. J. D.

(P.T. THIRUVENGADAM)  
MEMBER (ADMN.)

V. NEELADRI RAO  
VICE CHAIRMAN

DATED: 10th September, 1993.

82/1983  
Deputy Registrar (U)

vsn  
To

1. The Sub Divisional Inspector of Post Offices, Kamareddy, Nizamabad Dist.
2. The Sr. Superintendent of Post Offices, Nizamabad Division, Nizamabad.
3. The Postmaster General, A.P. Circle, Hyderabad-1.
4. One copy to Mr. V. Venkataramana, Advocate, 62/2RT, Saidabad colony, Hyderabad.
5. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER (A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER (JUDL)

AND

THE HON'BLE MR.P.T.MIRUVENGADAM : M(A)

Dated: 10 - 9 - 1993

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

in  
O.A.No. 760/93

T.A.No. (W.F.)

Admitted and Interim directions  
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

Cent.

22 SEP 1993